

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:6329  
ANSWERED ON:04.05.2010  
CODE OF CONDUCT FOR MINISTERS  
Gaddigoudar Shri P.C.;Ram Shri Purnmasi;Sivasami Shri C.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether there is any Code of Conduct for Union Ministers and Ministers in the States;
- (b) if so, the details and the objectives thereof;
- (c) whether any instruction has been issued to the Union Ministers, Ministers in the States and Chief Ministers to disclose their assets and liabilities, business interests of themselves and of members of their family to the competent authority;
- (d) if so, the details and implementation status thereof; and
- (e) the steps taken by the Government to expedite the pending cases?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): Yes, Madam. The Code of Conduct for Ministers (both Union and States) was formulated in the year 1964 following the recommendations of the Committee on Prevention of Corruption, headed by Shri K. Santhanam, the then Member of Parliament and amended from time to time thereafter. As per the Code of Conduct, a person immediately after entering office as a Minister, and in any case within a period of two months from the date of assumption of office, shall disclose to the Prime Minister, or the Chief Minister, as the case may be, details of the assets and liabilities, and of business interests, of himself and of members of his family. The details to be disclosed shall consist of particulars of all immovable property and the total approximate value of

(i) shares and debentures,

(ii) cash holdings and

(iii) jewellery. Such a Statement of assets and liabilities could be in respect of the financial year for which the income tax return has already been filed by the Minister. The Minister shall also furnish annually by the 31st August to the Prime Minister, or the Chief Minister, as the case may be, a declaration regarding his assets and liabilities for the previous financial year.

(c): The Code of Conduct has been brought to the notice of the Union Ministers and circulated to all States and Union Territories for adoption and compliance of the same.

(d): All the members of the Union Council of Ministers have filed the details in terms of the Code of Conduct for 2008-09.

(e): The Code of Conduct is not a statutory document. However, in case the details are not submitted by the stipulated date, reminders are issued.